

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. NO. 46/2002

Wednesday, this the 20th day of February, 2002.

CORAM;

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

K.P.Jacob,
Assistant Binder(Retired),
Government of India Press,
Koratty, residing at
Kulasseriil House,
Nellikkuzhy P.O.
Elambra, Kothamangalam.

- Applicant

By Advocate Mr K Surendra Mohan

Vs

1. The Manager,
Government of India Press,
Koratty.

2. The Director,
Directorate of Printing,
Government of India,
'B' Wing, Nirman Bhavan,
New Delhi.

3. Union of India represented
by Secretary, to Government,
Ministry of Finance,
New Delhi.

- Respondents

By Advocate Mr C Rajendran, SCGSC

The application having been heard on 20.2.2002 the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant who retired after serving as Assistant Binder in the Government of India Press, Koratty, has filed

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this application aggrieved because the claim made by him for reimbursement of the medical expenses incurred for the treatment of his late daughter, has not been made by the respondents. Therefore, the applicant has filed this application for the following relief:

- a) An order directing the respondents to sanction to the applicant the amount of medical reimbursement claimed by him as per the bills submitted by him on 26.7.1999, within a specified time;
- b) An order directing the respondents to disburse to the applicant the amount sanctioned as medical reimbursement.

2. When the application came up for hearing today, Shri C Rajendran, learned SCGSC, under instruction from the respondents, stated that the payment of a sum of Rs.36,302/will be made to the applicant for reimbursement of the medical expenses incurred by him within six weeks and that the application may be disposed of with a direction to do so. Learned counsel for the applicant submitted that the application may be disposed of as suggested by the learned SCGSC.

3. In the light of the submission of the learned counsel on either side, the application is disposed of directing the respondents to sanction and make available to the applicant a

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sum of Rs.36,302/- as reimbursement of the medical claims within a period of six weeks from today. There is no order as to costs.

Dated, the 20th February, 2002.


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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APPENDIX

1. A-1 : Photostat true copy of applicant's letter dated 27.8.2001 to the 1st respondent.
2. A-2 : Postal Acknowledgement Card.

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22.2.02